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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ CS(OS) 131/2023  
SHYAM JAJU & ANR. ....Plaintiffs  
Through: Ms. Samapika Biswal, Adv.

versus

SAURABH BHARDWAJ & ORS. ....Defendants  
Through: Mr. Rishikesh Kumar, Adv. for D-1  
to 4  
None for D-3  
Mr. Shyamsuman Singh and Mr.  
Abhay Singh, Advocates for D-9

**CORAM:**

**DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)**

**ORDER**

% **29.04.2025**

**I.A. 44644/2024 (filed by D-3 for condonation of 30 days in re-filing the I.A. 44643/2024)**

1. Heard.
2. In view of the facts and circumstances, the captioned I.A. allowed and disposed of and delay in re-filing I.A. 44643/2024 stands condoned.

**I.A. 44643/2024 (filed by D-3 for condonation of 430 days in filing WS)**

3. Reply has been filed. Today no one is appearing on behalf of D-3 despite repeated calls. At request on behalf of the plaintiff, heard upon the applications.
4. Perusal of previous ordersheets reveals that D-3 appeared through counsel on 18.05.2023 and as per the office noting dated 17.05.2023, D-3 was served through ordinary mode.
5. As per case history, the WS was initially filed on 21.10.2023 but was



returned under objection and thereafter re-filing on 01.09.2024 and thereafter again re-filed on 12.09.2024. Even if the date of initial filing of WS is taken i.e. 21.10.2203, same is beyond the maximum extendable period of 120 days from the date of service and date of first appearance of defendant i.e. 18.05.2023.

6. Reasons mentioned in the application for causing the delay in filing WS are not satisfactory. The application is without any merit and same stands **dismissed**. The WS filed on behalf of D-3 is not taken on record.

7. At this stage, Mr. Rishikesh Kumar, learned counsel for D-3 appeared through VC and he is apprised about the aforesaid order.

### **CS(OS) 131/2023**

8. Pleadings already complete qua D-1, 2 & 4.

9. Put up for completion of process of filing of Joint Document Schedule in terms of **Rule 7A of Chapter VII of The Delhi High Court (Original Side) Rules, 2018** physically by plaintiff after getting it signed from defendants, admission / denial of documents and marking of Exhibits in accordance with law on 29.08.2025.

10. Documents, if e-filed be filed physically by parties so as to mark the Exhibits.

**DR. JAGMINDER SINGH (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**APRIL 29, 2025/tp**

[Click here to check corrigendum, if any](#)